

C.P. (IB)-1874/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY  
LAW TRIBUNAL ON 26.09.2018

NAME OF THE PARTIES: RNP Scaffolding & Formwork Pvt. Ltd.

v/s.

Ashbee Industries India Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

---

Order

20. C.P. (IB)-1874/(MB/2018)

The counsel for the petitioner present and the IRP is represented by a professional. For initiation of CIRP was already admitted in C.P No. 1962/2018. The petitioner is at liberty to approach the IRP. In view of this, the petition is dismissed as infructuous.

SD/-

V. NALLASENAPATHY  
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN  
Member (Judicial)